

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.110/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking determination of Cost-Sharing and Tariff for 400 kV Bays at Jam Khambhaliya Sub-station utilised for ISTS purposes.

Petitioner : Reliance Industries Limited (RIL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **16.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, RIL
Ms. Supriya Rastogi, Advocate, RIL
Ms. Lavanya Panwar, Advocate, RIL
Ms. Mahima Srivastava, Advocate, RIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking a declaration that two (2) Nos. of 400 kV bays out of a total of six (6) Nos. 400 kV bays at Jam Khambhaliya including the tie bays, constructed under the bilateral arrangement of the Petitioner, are proposed to be used for serving ISTS functions, and therefore, the tariff/transmission charges for the two (2) Nos. of bays and tie bays ought to be payable from PoC pool on appropriated basis as per the Sharing Regulations, 2020 and not to be billed by Powergrid Corporation of India Limited under the bilateral arrangement, from the date when the bays are put to such use for ISTS purposes.

2. After hearing the learned counsel for the Petitioner, the Commission directed as follows:

- (a) Admit and issue notice to the Respondents.
- (b) The Respondents to file their replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within three weeks thereafter.
- (c) The Respondent/PGCIL to furnish, along with its reply, the cost of two (2) bays being developed by it for the Petitioner, which are to be used as ISTS for termination of 2×500 MVA ICTs at Jam Khambhaliya GIS.

3. The Petition will be listed for hearing on **23.6.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**